

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos. 5328-5329/2021

(Arising out of impugned final judgment and order dated 29-01-2021 in MB No. 2612/2021 01-02-2021 in MB No. 2667/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

JAMAL AHMAD

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.86646/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86645/2021-EXEMPTION FROM FILING O.T.

IA No. 86646/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 86645/2021 - EXEMPTION FROM FILING O.T.)

Date : 17-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Vikas Singh Jangra, AOR

For Respondent(s) Mr. Ravindra Raizada Sr Adv, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Akshay Saxena, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for
the petitioner, the matter stands adjourned by four weeks.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
ASSISTANT REGISTRAR